

(b) Yes, Sir.

(c) Air India has met the minimum joining conditions as agreed earlier. However, the Alliance has recently put forward additional conditionalities that are unacceptable.

(d) and (e) Discussion are going on between Air India and Star Alliance.

**Technology driven solutions for pilot licensing system**

2498. SHRI N.K. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether in the wake of plugging the loopholes in the pilot licensing system, Government intends to use technology driven solutions and minimise human interface in the process;

(b) if so, whether the committee set up to suggest ways and means to revamp the current system of pilot licensing has since submitted its report to Government;

(c) if so, the details thereof; and

(d) to what extent Government proposes to ensure transparency and fool-proof systems in awarding licences to pilots?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAM): (a) Yes, Sir.

(b) to (d) The report of the Expert Committee constituted by the Government to look into the current system of examination and licensing of pilots and make recommendations to make the system secure, Credible and efficient and in line with modern and best practices has been accepted for implementation. The Committee has made 12 recommendations, the break up of the same is (i) Examination System - 06; (ii) Licensing System - 05 and (iii) Development of comprehensive system for licensing - 01. Actions based on the recommendations of the Committee would ensure that the process of issuing licences to pilots is transparent and fool-proof.

**Turnaround plan for Air India**

2499. SHRI R.C. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of turnaround plan approved by the Air India Board;

(b) whether it is a fact that Air India has appointed a 11-Member panel for implementation of the turnaround plan;

- (c) if so, the details of each of the 11- Member panel formed by Air India for its turnaround;
- (d) whether any consultations have been held with unions and other stakeholders; and
- (e) if so, the outcome of such consultations?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) In the light of Air India's extremely precarious liquidity position over the past few years, Government has constituted a Group of Ministers to look into the issues of Air India. In this regard, Air India has submitted their Turn Around Plan (TAP) and Financial Restructuring Plan (FRP). The Turnaround Plan submitted by SBI Caps and vetted M/s. Deloitte & Touche, an Independent Aviation consultant, constitutes Operations Restructuring and Financial Restructuring. Operational Restructuring includes increasing market share, improving on time performance increasing passengers load factors etc. The TAP & FRP is being examined by a Group of Officers upon the direction of Group of Ministers.

- (b) No, Sir.
- (c) Does not arise.

(d) and (e) Yes, Sir. A meeting with the representatives of Unions/Associations on the revised turnaround plan was held on 27.6.2011 wherein the presentations in the turnaround plan of the Company were shared with them and their inputs also sought.

#### **Sexual harassment in Air India Chartered Limited**

2500. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that some female cabin crews have committed suicide for alleged sexual harassment in Air India Chartered Ltd. in last three years;
- (b) the incharge of women cell appointed therein;
- (c) whether all sexual harassment cases are referred to the cell;
- (d) if so, the total number of cases referred and action taken thereon;
- (e) the person to initiate disciplinary proceeding therein; and